

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 163/MP/2012

- Subject : Petition towards unpaid unscheduled inter-change charges for the period ranging from 28.8.2005 to 31.12.2006.
- Date of hearing : 28.8.2014
- Coram : Shri Gireesh B.Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K.Singhal, Member
Shri A.S.Bakshi, Member
- Petitioner : Bhushan Power and Steel Limited
- Respondents : GRIDCO Limited and others.
- Parties present : Shri Rajiv Yadav, Advocate for petitioner
Shri R.K. Mehta, Advocate for GRIDCO
Shri R.B. Sharma, Advocate for OPTCL
Shri Shyam Kejriwal, ERPC

Record of Proceedings

Learned counsel for GRIDCO submitted that Appellate Tribunal for Electricity vide its judgment dated 1.7.2014 has dismissed the appeal filed by GRIDCO and requested for four weeks time to file reply on merits.

2. Learned counsel for OPTCL submitted that as per the Commission`s direction, ERPC has not filed investigation report on the petitioner's claim so far.
3. The representative of ERPC requested for two weeks time to submit its report.
4. After hearing the learned counsel for the petitioner, GRIDCO, OPTCL and representative of ERPC, the Commission directed ERPC to file investigation report on the petitioner`s claim on or before 12.9.2013, with an advance copy to the petitioner and respondents.

5. The Commission directed the respondents to file their replies by 26.9.2014, with an advance copy to the petitioner who may file its rejoinder, if any, by 7.10.2014.

6. The Commission directed that due date of filing the report, replies and rejoinders should be strictly complied with.

7. The petition shall be listed for hearing on 14.10.2014.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**